REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 8-12-8)

CONTEMPT OF COURT APPLICATION NO 1005/86(T) IN APPLICATION NO. W. P. No.

38

APPLICANT

Vs

RESPONDENTS

7. Shri A.N. Venugopal

Tank Bund Road

Bangalore - 560 009

Advocate

Shri R. Madaiah

To

The Asst. Personnel Officer, Southern Railway, Mysore & 4 Ors

No. 12, II Floor, S.S.B. Mutt Bldg.,

- Shri R. Madeiah No. 1848, 7th Cross Ashokapuram Mysore
- The Assistant Personnel Officer Southern Railway Workshop Ashokapuram Mysore
- The Works Manager Southern Railway Workshop Ashokapuram Mysore
- The Deputy Chief Personnel Officer Personnel Branch Southern Railway Madras - 3
- The Asst. Personnel Officer Central Personnel Branch Southern Railway Madras - 3
- The General Manager Southern Railway Park Town, Madras - 3

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SKAN/ Contempt of Court 1-12-87

> DEPUTY REGISTRAR (JUDICIAL)

Encl: as above.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS THE FIRST DAY OF DECEMBER 1987

Present : Hon'ble Justice Shri K.S. Puttaswamy

. Vice-Chairman

Hon'ble Shri P. Srinivasan

. Member (A)

CONTEMPT OF COURT APPLICATION NO.38/87

R. Madaiah, NO.1848, 7th Cross, Ashokapuram, Mysore

.. Complainant

v .

The Asst. Personnel Officer, Mysore Southern Railway Workshop, Ashokapuram, Mysore.

The Works Manager,
Mysore Southern Railway Workship,
Ashokapuram, Mysore.

The Deputy Chief Personnel Officer, Personnel Branch, Southern Railway, Madras-3.

The Asst. Personnel Officer, Central Personnel Branch, Southern Railway, Madras-3.

The General Manager, Southern Railway, Madras-3.

. Contemners

(Shri A.N. Venugopal . Advocate)

This petition came before the Tribunal today for hearing.

Hon'ble Vice-Chairman made the following:

DRDER

Case called. Petitioner and his learned counsel are absent.

Contemners by Shri A.N. Venugopal.

In this petition made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act, 1971 (the Act) the petitioner has moved this Tribunal to punish the Contemners for wilful disobedience of the order made by this Tribunal on 20.3.1987 in Application No.1005/86(F).

In the order made on 20.3.1987 this Tribunal quashed orders



passed by the Disciplinary Authority and Appellate Authority imposing the punishment of removal from service on the applicant, which necessarily meant that the Contemners were bound to reinstate him to service. In p ursuance of the said order of the Tribunal, which has been affirmed by the Supreme Court on 16-11-1987, the Contemners had with utmost expedition that is on 21-11-1987 had directed the reinstatement of the applicant to service. From this it follows that the order of this Tribunal stands complied. If the order of this Tribunal has been complied, then the question of our further proceedings against the contemners does no longer arise and these contempt of Court proceedings are liable to be dropped. We, therefore, drop these contempt of Court proceedings. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sd1-VICE-CHATRMAN+ 1(98) MEMBER(A)

bsv

CENTRAL ADMINISTRA ADDITIONAL BENCH BANGALORE

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D.No. 3453 87 iva

SUPREME COURT OF INDIA NEW DELHI

Dated 24th Movember, 1987

Ze. No. 32

From:

The Additional Registrar, Supreme Court of India,

The Registrar, Central Administrative Tribunal
Baugalore Bench Baugalore

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 93c7 of 1987

(Petition under Article 136 of the Constitution of India for special Leave to Appeal to the Supreme Court from the Judgment and Order dated 20 3-1987 of the Balance in Appeal Administrative Tribulal Balgalow in Appeal to the Constitution of Appeal to the Supreme Court from the Judgment and Order dated 20 3-1986(7)

The Grave val. Manager, Southern... Petitioner Railways & ors. vs.

R. Madaich & Aux.

....Respondent

Sir,

I am to inform you that the petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the petitioner above-named from the judgment and Order of the High Court noted above and that the same was/wee dismissed by this Court on the 16 th day of November, 1987

Yours faithfully,

for ADDITIONAL REGISTRAR

Rills Sik.

bors/14.10.87/ivA*



D.No. 10088 87

SUPRIME COURT OF JUIL

95th Movember, 787.

From:

The Additional Registrar, Supreme Court of India,

The Registrar, Contral Administrative Biblinal, Bangalow, Beneth, Bengalow To

SPECIAL LEAVE TO APPEAL(CIVIL) NO. 2800 0/1987

(Petition under Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Judgment and Order dated of the Night court of the Contral Administration Triblinal Bangalon in Application No. 1078 1986)
T.K. Balvamy Petitioner

The principle. Neverallical Debelopment. Respondents

I am to inform you that the petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the petitioner above-named from the judgment and Order of the High Court noted above and that the same was/wee dismissed by this Court on the 161, day of November, 1987

Yours faithfully,

for ADDITIONAL REGISTRAR

bora/14.10.87/ivA*

G6) 511

D.No. 3453 87 iva

SUPREME COURT OF INDIA

Dated 29th Moleculary, 1987

From:

The Additional Registrar, Supreme Court of India,

To

The Registrar, coural Administrative Tribunal
Bangalore Bench Bangalore

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 930704 1987

(Petition under Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Judgment and Order dated 203-1987 of the supreme (autral Administrative Tribute Balgalor in Alban, No. 1005 1986(1)

The Grane val. Mourager, Southern... Petitioner Railways & ors. vs.

R. Madaiah & Aur.

····Respondent.人

Sir.

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Yours faithfully,

for ADDITIONAL REGISTRAR

- Copy -

Rills Sik. K.

bors/14.10.87/ivA*